

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

Dated Guwahati the *1st Sept.*, 2014

No.HC.VII-04/2014/ 6379 /A. In exercise of the power conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973, the High Court is pleased to invest Shri Jafar Md. Azizul Karim Tapadar, Munsiff No.3, Cachar, Silchar with the power of Judicial Magistrate of the First Class with immediate effect.


By Order,  
Sd/- Robin Phukan,  
**REGISTRAR (VIGILANCE)**

Memo No.HC.VII-04/2014/ 6380 - 6388 /A.

Dated 01.09.2014

Copy to:-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati
2. The Principal Accountant General, Assam, Maidamgaon, Beltola
3. The District and Sessions Judge, Cachar, Silchar for information and necessary action
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati
5. Shri Jafar Md. Azizul Karim Tapadar, Munsiff No.3, Cachar, Silchar for information and necessary action
6. The Private Secretary to Hon'ble Mr. Justice -----, Gauhati High Court, Guwahati
7. The Systems Analyst, Gauhati High Court, Guwahati for uploading this Notification in the Gauhati High Court Website
8. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati for publication of the Notification in the Assam Gazette.
9. The C.A. to the Registrar General/ Registrar (Vigilance)/Registrar (Judicial)/ Registrar (Administration), Gauhati High Court, Guwahati

  
**REGISTRAR (VIGILANCE)**

25/8/2014

01-09-14